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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1715/2003 ✓
and
O.A.NO.1034/2003
M.A.NO. 907/2003

Wednesday, this the 5th day of November, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

OA-1715/2003

B.K.Routray
s/o K.K.Routray
r/o Qtr.No.GI/984
Sarojini Nagar
New Delhi-23

..Applicant

(None for applicant)

versus

1. Union of India
through the Secretary
Ministry of Home Affairs
North Block, New Delhi-1

2. The Director
National Crime Records Bureau
East Block-7, R.K.Puram
New Delhi-66

3. The Secretary
Dept. of Expenditure
Min. of Finance
North Block, New Delhi-1

..Respondents

(By Advocate: Shri Bhasker Bhardwaj)

OA-1034/2003

1. K.L.Madan s/o B.L.Madan
16 A Ber Sarai, New Delhi-16

2. K.Shekhar s/o V.P.Krishnaswamy
N 555 Sector 8, R.K.Puram,
New Delhi-22

3. Anil Joshi s/o Lilamber Joshi
58/4B Sector II, Kali Bari Marg
New Delhi

4. Sridhar Prakash s/o B.D.Kukreti
15/293 Lodhi Colony, New Delhi-3

..Applicants

(By Advocate: Shri L.R.Khattana for Shri Deepak Verma)

versus

1. The Secretary
Ministry of Home Affairs
North Block, New Delhi-1

(2)

2. The Director
National Crime Records Bureau
East Block-7, R.K.Puram
New Delhi-66

3. The Secretary
Dept. of Expenditure
Min. of Finance
North Block, New Delhi-1

.. Respondents

(By Advocate: Shri Bhasker Bhardwaj)

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

MA-907/2003 in OA-1034/2003

MA-907/2003 in OA-1034/2003 is allowed, subject to just exceptions. Filing of a joint application is permitted.

2. By this common order, the two original applications (OA Nos. 1715 and 1034 of 2003) can conveniently be disposed of together.

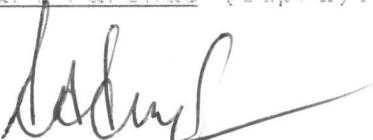
3. Applicants claim that their pay should be refixed w.e.f. 1.1.1986 as per the report of Dr. Seshagiri Committee instead of 11.9.1989, and consequential benefits should be accorded.

4. It is not being disputed that similar matters had earlier come up for consideration and this Tribunal had directed that benefit had to be accorded from 1.1.1986 in their respective pay scales instead of 11.9.1989. Copies of the orders so passed in OA-1558/2000 decided on 15.2.2001 entitled Hari Parshad & others v. Union of India & others and OA-1759/97 decided on 18.5.1998 entitled Sh. Deepak Verma v. Secretary & others are placed on the record.

MSAg

(3)

5. In this view of the matter, we dispose of the present petitions on the same terms as in the case of Hari Parshad (supra).



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

/sunil/